

(44)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application 76 & 5 Ors./ (MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

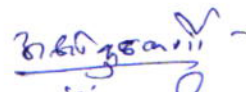
SHRI V. NALLASENAPATHY
MEMBER (T)
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ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE PARTIES: M/s. Phadnis Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act 1956.

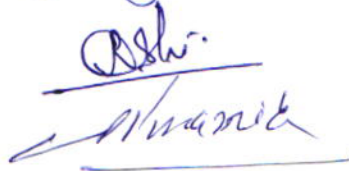
S. No.	NAME	DESIGNATION	SIGNATURE
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44	ANIL KULKARNI		
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44	R.G. Anantwar		
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44	Rashmi R. Anantwar	
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44	Snehal R. Anantwar	
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44	JAYANT R. JOSHI		
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44	Late RAMDAS P. JOSHI	
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44	Chandakant P. Purohit	
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44	Hetaji Kisan G. Aikwad		
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ORDER

Application No.76 & 5 Ors./73(4)/NCLT/MB/MAH/2017

It is reported that the Corporate Debtor is undergoing Corporate Insolvency Resolution Process. In view of this, this Application is dismissed as infructuous with liberty to the Applicants to approach the concerned IRP by filing prescribed Form.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)